

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

IB-1683/ND/2018

In the matter of :

Crayon Software Experts India (P) Ltd

..PETITIONER

Vs.

Vas Data Services (P) Ltd

..RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 08.3.2019

Coram :

(Dr. Deepti Mukesh),  
Hon'ble Member (Judicial)  
Ms. Deepa Krishan,  
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Varun K. Chopra, Mr. Gurtej Singh,  
Advocates

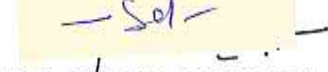
For the Respondent/Corporate Debtor :  
For the Intervener :

ORDER

Learned Counsel for the petitioner is present. A Clerk from the Office of the Counsel for the Corporate Debtor/respondent is present and states that due to bereavement in the family, the main arguing Counsel on behalf of the Corporate Debtor is not available today. However, it is seen from the records that right to file reply on the part of Corporate Debtor was closed vide previous order.

Post the matter for further consideration on 26.3.2019.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)

Surjit